

the system of payment of Over time Allowance in Government offices accepted;

(b) whether modalities for grant of extra work allowance in lieu of overtime allowance have been worked out;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the time by which these are likely to be worked out?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) to (d). Central Government accepted the recommendations of the Fourth Pay Commission to discontinue the system of Over-time Allowance in Government offices and to allow Extra Work Allowance to specific categories of employees under prescribed conditions, in September, 1986. The modalities for implementing this decision could not be finalised so far because of the process of consultation with the Staff Side of the National Council, major Ministries/Departments employing operational staff and Ministry of Finance. Every effort is being made to finalise the modalities at the earliest.

Microwave Linkage to Ahmedabad and Rajkot

464. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Gujarat has made a proposal to establish a Microwave linkage to Ahmedabad and Rajkot with other Kendras of the State for Regional Net work; and

(b) if so, whether provision has been made for such linkage with INSAT-II Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MIN-

ISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). Yes, Sir. However, considering the development of wide-band microwave circuits in the country, it has been decided to distribute Regional TV Service in Gujarat via satellite on availability of suitable capacity.

Rehabilitation of Children

465. SHRI NARSINGRAO SURYAWANSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of Government has been drawn to the news-item published in the "Deccan Herald" dated 3 November 1990 captioned "Child traffickers held", and

(b) if so, the steps taken for the rehabilitation of the rescued children and prevention of such activities in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Government have seen the news-item.

(b) The registration, detection, investigation and prevention of crime is the responsibility of the State Governments/Union Territory Administrations. They have to take steps for the prevention of trafficking in children and also for their rehabilitation.

Under the Juvenile Justice Act, 1986, rescued children have to be produced before the Juvenile Welfare Boards by the concerned State Police and restored to parents or sent to appropriate homes.

Conference on Fire Safety

466. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state: